

**FORM ITR-2**

**INDIAN INCOME TAX RETURN**  
**[For Individuals and HUFs not having Income from Business or Profession]**  
 (Please see Rule 12 of the Income-tax Rules,1962)  
 (Also see attached instructions)

Assessment Year

**2012-13**

**Part A-GEN GENERAL**

|  |  |                                   |            |   |
|--|--|-----------------------------------|------------|---|
| <b>PERSONAL INFORMATION</b>  | First name   | Middle name                       | Last name  | PAN   |
|  | Flat/Door/Block No                                   | Name Of Premises/Building/Village |            | Status (Tick) <input checked="" type="checkbox"/><br><input type="checkbox"/> Individual <input type="checkbox"/> HUF   |
|  | Road/Street/Post Office                              | Area/locality                     |            | Date of Birth (DD/MM/YYYY)<br>( in case of individual)<br>/ /   |
|  | Town/City/District                                   | State                             | Pin code   | Sex (in case of individual) (Tick) <input checked="" type="checkbox"/><br><input type="checkbox"/> Male <input type="checkbox"/> Female                                       |
|  | Residential/Office Phone Number with STD code        |                                   | Mobile No. | Employer Category(if in employment) (Tick) <input checked="" type="checkbox"/><br><input type="checkbox"/> Govt. <input type="checkbox"/> PSU <input type="checkbox"/> Others |
|  | Email Address  |                                   |            | Income Tax Ward/Circle  |
|  | <b>FILING STATUS</b>                                 |                                   |            |   |
| Return filed (Tick)[Please see instruction number-7] <input type="checkbox"/> Before due date -139(1) <input type="checkbox"/> After due date -139(4) <input type="checkbox"/> Revised Return-139(5)<br>OR In response to notice <input checked="" type="checkbox"/> 139(9) <input type="checkbox"/> 142(1) <input type="checkbox"/> 148<br><input type="checkbox"/> 153A/153C |  |                                   |            |   |
| If revised, then enter Receipt No and Date of filing original return (DD/MM/YYYY) / /  |  |                                   |            |   |
| Residential Status (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Resident <input type="checkbox"/> Non-Resident <input type="checkbox"/> Resident but Not Ordinarily Resident  |  |                                   |            |   |
| Whether this return is being filed by a representative assessee? (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No  |  |                                   |            |   |
| If yes, please furnish following information -   |  |                                   |            |   |
| (a)  | Name of the representative                           |                                   |            |   |
| (b)  | Address of the representative                        |                                   |            |   |
| (c)  | Permanent Account Number (PAN) of the representative |                                   |            |   |

**PART-B**

**Part B - TI Computation of total income**

|   |   |       |  |
|---|---|-------|--|
| 1 | Salaries (6 of Schedule S)  | 1     |  |
| 2 | Income from house property (3c of Schedule HP) (enter nil if loss)        | 2     |  |
| 3 | Capital gains   |       |  |
|   | a Short term  |       |  |
|   | i Short-term (u/s 111A) (enter nil, if loss) (A5 of Schedule CG)          | 3ai   |  |
|   | ii Short-term (others) (enter nil if loss) (A6 of Schedule CG)            | 3aii  |  |
|   | iii Total short-term (3ai + 3aii) (A4 of Schedule CG)                     | 3aiii |  |
|   | b i Long-term with indexation (B 2e of Schedule CG) (enter nil if loss)   | 3bi   |  |
|   | ii Long-term without indexation (B 3e of Schedule CG) (enter nil if loss) | 3bii  |  |
|   | iii Total Long-Term (3bi +3bii)   | 3biii |  |

|          |                                  |   |           |  |
|----------|----------------------------------|---|-----------|--|
|          | <b>c</b>                         | <b>Total capital gains (3aiii + 3biii) (enter nil if 3c is a loss)</b>                              | <b>3c</b> |  |
| <b>4</b> | <b>Income from other sources</b> |   |           |  |
|          | <b>a</b>                         | <b>from sources other than from owning race horses and Winnings from Lottery (3 of Schedule OS)</b> | <b>4a</b> |  |
|          | <b>b</b>                         | <b>from owning race horses (4c of Schedule OS) (enter nil if loss)</b>                              | <b>4b</b> |  |
|          | <b>c</b>                         | <b>Total (a + b) (enter nil if 4c is a loss)</b>  | <b>4c</b> |  |
| <b>5</b> | <b>Total (1+2+3c +4c)</b>        |   | <b>5</b>  |  |

Do not write or stamp in this area (Space for bar code)

For Office Use Only

Receipt No

Date  
Seal and Signature of  
receiving official

|           |  |           |  |
|-----------|--|-----------|--|
| <b>6</b>  | <b>Losses of current year set off against 5 (total of 2vii and 3vii of Schedule CYLA)</b>        | <b>6</b>  |  |
| <b>7</b>  | <b>Balance after set off current year losses (5-6) (also total of column 4 of Schedule CYLA)</b> | <b>7</b>  |  |
| <b>8</b>  | <b>Brought forward losses set off against 7 (2vii of Schedule BFLA)</b>                          | <b>8</b>  |  |
| <b>9</b>  | <b>Gross Total income (7-8)(also 3viii of Schedule BFLA)</b>                                     | <b>9</b>  |  |
| <b>10</b> | <b>Deductions under Chapter VI-A (9 of Schedule VIA)</b>   | <b>10</b> |  |
| <b>11</b> | <b>Total income (9-10)</b>   | <b>11</b> |  |
| <b>12</b> | <b>Net agricultural income/ any other income for rate purpose (4 of Schedule EI)</b>             | <b>12</b> |  |
| <b>13</b> | <b>'Aggregate income' (11+12)</b>  | <b>13</b> |  |
| <b>14</b> | <b>Losses of current year to be carried forward (total of row xi of Schedule CFL)</b>            | <b>14</b> |  |

**Part B - TTI Computation of tax liability on total income**

|                                     |                                     |  |   |           |
|-------------------------------------|-------------------------------------|--|---|-----------|
| <b>COMPUTATION OF TAX LIABILITY</b> | <b>1</b>                            | <b>Tax payable on total income</b>   |   |           |
|                                     |                                     | <b>a</b>   | <b>Tax at normal rates</b>  | <b>1a</b> |
|                                     |                                     | <b>b</b>   | <b>Tax at special rates (11 of Schedule SI)</b>                               | <b>1b</b> |
|                                     |                                     | <b>c</b>   | <b>Tax Payable on Total Income (1a + 1b)</b>                                  | <b>1c</b> |
|                                     | <b>2</b>                            | <b>Education cess, including secondary and higher education cess on 1c</b> |   | <b>2</b>  |
|                                     | <b>3</b>                            | <b>Gross tax liability (1c+ 2)</b>   |   | <b>3</b>  |
|                                     | <b>4</b>                            | <b>Tax relief</b>  |   |           |
|                                     |                                     | <b>a</b>   | <b>Section 89</b>   | <b>4a</b> |
|                                     |                                     | <b>b</b>   | <b>Section 90/90A (column 7 of Schedule TR)</b>                               | <b>4b</b> |
|                                     |                                     | <b>c</b>   | <b>Section 91(column 7 of Schedule TR)</b>                                    | <b>4c</b> |
|                                     | <b>d</b>                            | <b>Total (4a + 4b+4c)</b>  | <b>4d</b>   |           |
| <b>5</b>                            | <b>Net tax liability (3 – 4d)</b>   |  | <b>5</b>  |           |
| <b>6</b>                            | <b>Interest payable</b>             |  |   |           |
|                                     | <b>a</b>                            | <b>For default in furnishing the return (section 234A)</b>                 | <b>6a</b>   |           |
|                                     | <b>b</b>                            | <b>For default in payment of advance tax (section 234B)</b>                | <b>6b</b>   |           |
|                                     | <b>c</b>                            | <b>For deferment of advance tax (section 234C)</b>                         | <b>6c</b>   |           |
|                                     | <b>d</b>                            | <b>Total Interest Payable (6a+6b+6c)</b>                                   | <b>6d</b>   |           |
| <b>7</b>                            | <b>Aggregate liability (5 + 6d)</b> |  | <b>7</b>  |           |
| <b>TAXES PAID</b>                   | <b>8</b>                            | <b>Taxes Paid</b>  |   |           |
|                                     |                                     | <b>a</b>   | <b>Advance Tax (from Schedule-IT)</b>   | <b>8a</b> |
|                                     |                                     | <b>b</b>   | <b>TDS (total of column 5 of Schedule-TDS1 and column 7 of Schedule-TDS2)</b> | <b>8b</b> |
|                                     |                                     | <b>c</b>   | <b>Self Assessment Tax(from Schedule-IT)</b>                                  | <b>8c</b> |
|                                     |                                     | <b>d</b>   | <b>Total Taxes Paid (8a+8b+8c)</b>  | <b>8d</b> |

|        |    |   |   |  |
|--------|----|---|---|--|
|        | 9  | Amount payable (Enter if 7 is greater than 8d, else enter 0)  | 9   |  |
|        | 10 | Refund (If 8d is greater than 7)  | 10  |  |
| REFUND | 11 | Enter your bank account number (mandatory in all cases)   |   |  |
|        | 12 | Do you want your refund by <input type="checkbox"/> cheque, or <input type="checkbox"/> deposited directly into your bank account? (tick as applicable <input checked="" type="checkbox"/> )  |   |  |
|        | 13 | Give additional details of your bank account  |   |  |
|        |    | MICR Code   | Type of Account (tick as applicable <input checked="" type="checkbox"/> <input type="checkbox"/> Savings <input type="checkbox"/> |  |
|        | 14 | Do you have,-<br>(i) any asset (including financial interest in any entity) located outside India or<br>(ii) signing authority in any account located outside India?<br>[applicable only in case of a resident] [Ensure Schedule FA is filled up if the answer is Yes ] | <input type="checkbox"/> Yes <input type="checkbox"/> No  |  |

### VERIFICATION

I, \_\_\_\_\_ son/ daughter of \_\_\_\_\_ holding permanent account number \_\_\_\_\_ solemnly declare that to the best of my knowledge and belief, the information given in the return and schedules thereto is correct and complete and that the amount of total income and other particulars shown therein are truly stated and are in accordance with the provisions of the Income-tax Act, 1961, in respect of income chargeable to Income-tax for the previous year relevant to the Assessment Year **2012-2013**.

Place \_\_\_\_\_

Sign here → \_\_\_\_\_

Date \_\_\_\_\_

**14** If the return has been prepared by a Tax Return Preparer (TRP) give further details as below:

|  |             |                          |
|--|-------------|--------------------------|
| Identification No. of TRP  | Name of TRP | Counter Signature of TRP |
|  |             |                          |
| If TRP is entitled for any reimbursement from the Government, amount thereof |             | <b>15</b>                |

### Schedule S Details of Income from Salary

|          |   |   |       |          |
|----------|---|---|-------|----------|
| SALARIES | Name of Employer                                      | PAN of Employer (optional)  |       |          |
|          | Address of employer                                   | Town/City   | State | Pin code |
|          | 1   | Salary (Excluding all exempt/ non-exempt allowances, perquisites & profit in lieu of salary as they are shown separately below) |       |          |
|          | 2   | Allowances exempt under section 10 (Not to be included in 6 below)  | 2     |          |
|          | 3   | Allowances not exempt (refer Form 16 from employer)   |       |          |
|          | 4   | Value of perquisites (refer Form 16 from employer)  |       |          |
|          | 5   | Profits in lieu of salary (refer Form 16 from employer)   |       |          |
| 6        | Income chargeable under the Head 'Salaries' (1+3+4+5) |   |       |          |

### Schedule HP Details of Income from House Property (Please refer to instructions)

|                |      |   |                                |   |          |  |
|----------------|------|---|--------------------------------|---|----------|--|
| HOUSE PROPERTY | 1    | Address of property 1   | Town/ City                     | State                                   | PIN Code |  |
|                |      | Is the property co-owned? <input type="checkbox"/> Yes <input type="checkbox"/> No (if "YES" please enter following details)        |                                |   |          |  |
|                |      | Your percentage of share in the property. _____   |                                |   |          |  |
|                | S.No | Name of Co-owner(s)   | PAN of Co-owner (s) (optional) | Percentage Share in Property (optional) |          |  |
|                | i    |   |                                |   |          |  |
|                | ii   |   |                                |   |          |  |
|                |      | (Tick) <input checked="" type="checkbox"/> if let out <input type="checkbox"/>  | Name of Tenant                 | PAN of Tenant (optional)                |          |  |
|                | a    | Annual lettable value/ rent received or receivable (higher if let out for whole of the year, lower if let out for part of the year) |                                |   | 1a       |  |
|                | b    | The amount of rent which cannot be realized   | 1b                             |   |          |  |

|      |  |   |   |          |
|------|--|---|---|----------|
|      | c  | Tax paid to local authorities   | 1c                                      |          |
|      | d  | Total (1b + 1c)   | 1d                                      |          |
|      | e  | Balance (1a – 1d)   |   | 1e       |
|      | f  | 30% of 1e   | 1f                                      |          |
|      | g  | Interest payable on borrowed capital  | 1g                                      |          |
|      | h  | Total (1f + 1g)   |   | 1h       |
|      | i  | Income from house property 1 (1e – 1h)  |   | 1i       |
| 2    | Address of property 2  |   | Town/ City                              | State    |
|      |  |   |   | PIN Code |
|      | Is the property co-owned? <input type="checkbox"/> Yes <input type="checkbox"/> No (if “YES” please enter following details) |   |   |          |
|      | Your percentage of share in the property. <input type="text"/>   |   |   |          |
| S.No | Name of Co-owner(s)  |   | PAN of Co-owner (s) (optional )         |          |
|      |  |   | Percentage Share in Property (optional) |          |
| i    |  |   |   |          |
| ii   |  |   |   |          |
|      | (Tick) <input checked="" type="checkbox"/> if let out <input type="checkbox"/>   |   | Name of Tenant                          |          |
|      |  |   | PAN of Tenant (optional)                |          |
|      | a  | Annual lettable value/ rent received or receivable (higher if let out for whole of the year, lower if let out for part of the year) | 2a                                      |          |
|      | b  | The amount of rent which cannot be realized   | 2b                                      |          |
|      | c  | Tax paid to local authorities   | 2c                                      |          |
|      | d  | Total (2b + 2c)   | 2d                                      |          |
|      | e  | Balance (2a – 2d)   |   | 2e       |
|      | f  | 30% of 2e   | 2f                                      |          |
|      | g  | Interest payable on borrowed capital  | 2g                                      |          |
|      | h  | Total (2f + 2g)   |   | 2h       |
|      | i  | Income from house property 2 (2e – 2h)  |   | 2i       |
| 3    | Income under the head “Income from house property”   |   |   |          |
|      | a  | Rent of earlier years realized under section 25A/AA   | 3a                                      |          |
|      | b  | Arrears of rent received during the year under section 25B after deducting 30%  | 3b                                      |          |
|      | c  | Total (3a + 3b + 1i + 2i)   | 3c                                      |          |

**NOTE** Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head

### Schedule CG Capital Gains

|               |   |  |   |                         |      |
|---------------|---|--|---|-------------------------|------|
| CAPITAL GAINS | A | Short-term capital gain  |   |                         |      |
|               | 1 | From assets in case of non-resident to which first proviso to section 48 is applicable   |   | 1                       |      |
|               | 2 | From assets in the case of others  |   |                         |      |
|               |   | a  | Full value of consideration   | 2a                      |      |
|               |   | b  | Deductions under section 48   |                         |      |
|               |   |  | i   | Cost of acquisition     | bi   |
|               |   |  | ii  | Cost of Improvement     | bii  |
|               |   |  | iii   | Expenditure on transfer | biii |
|               |   |  | iv  | Total ( i + ii + iii)   | biv  |
|               |   | c  | Balance (2a – biv)  | 2c                      |      |
|               |   | d  | Loss, if any, to be ignored under section 94(7) or 94(8) (enter positive values only) | 2d                      |      |
|               |   | e  | Deduction under section 54B/54D   | 2e                      |      |
|               |   | f  | Short-term capital gain (2c + 2d – 2e)  | 2f                      |      |
|               | 3 | Amount deemed to be short term capital gains under sections 54B/54D/54EC/ 54ED/54G/ 54GA |   | A3                      |      |
|               | 4 | Total short term capital gain (1 + 2f + A3)  |   | A4                      |      |
|               | 5 | Short term capital gain under section 111A included in 4                                 |   | A5                      |      |
|               | 6 | Short term capital gain other than referred to in section 111A (A4 – A5)                 |   | A6                      |      |

|  |  |                  |                       |                        |              |
|--|--|------------------|-----------------------|------------------------|--------------|
| <b>B Long term capital gain</b>  |  |                  |                       |                        |              |
| 1 Asset in case of non-resident to which first proviso to section 48 is applicable                   |  | 1                |                       |                        |              |
| 2 Asset in the case of others where proviso under section 112(1) is not exercised                    |  |                  |                       |                        |              |
| a Full value of consideration  |  | 2a               |                       |                        |              |
| b Deductions under section 48  |  |                  |                       |                        |              |
| i Cost of acquisition after indexation   |  | bi               |                       |                        |              |
| ii Cost of improvement after indexation  |  | bii              |                       |                        |              |
| iii Expenditure on transfer  |  | biii             |                       |                        |              |
| iv Total (bi + bii + biii)   |  | biv              |                       |                        |              |
| c Balance (2a – biv)   |  | 2c               |                       |                        |              |
| d Deduction under sections 54/54B/54D/54EC/54F/54G/54GA  |  | 2d               |                       |                        |              |
| e Net balance (2c – 2d)  |  | 2e               |                       |                        |              |
| 3 Asset in the case of others where proviso under section 112(1) is exercised                        |  |                  |                       |                        |              |
| a Full value of consideration  |  | 3a               |                       |                        |              |
| b Deductions under section 48  |  |                  |                       |                        |              |
| i Cost of acquisition without indexation   |  | bi               |                       |                        |              |
| ii Cost of improvement without indexation  |  | bii              |                       |                        |              |
| iii Expenditure on transfer  |  | biii             |                       |                        |              |
| iv Total (bi + bii + biii)   |  | biv              |                       |                        |              |
| c Balance (3a – biv)   |  | 3c               |                       |                        |              |
| d Deduction under sections 54/54B/54D/54EC/54F   |  | 3d               |                       |                        |              |
| e Net balance (3c-3d)  |  | 3e               |                       |                        |              |
| 4 Amount deemed to be long term capital gains under sections 54/54B/54D/54EC/54ED/54F                |  | B4               |                       |                        |              |
| 5 Total long term capital gain 1 + 2e [(enter 2e as nil if loss) + 3e (enter 3e as nil if loss) + 4] |  | B5               |                       |                        |              |
| <b>C Income chargeable under the head “CAPITAL GAINS” (A4 + B5) (enter B5 as nil, if loss)</b>       |  | <b>C</b>         |                       |                        |              |
| <b>D Information about accrual/receipt of capital gain</b>   |  |                  |                       |                        |              |
|  | Date   | Upto 15/9<br>(i) | 16/9 to 15/12<br>(ii) | 16/12 to 15/3<br>(iii) | 16/3 to 31/3 |
| 1  | Long- term where proviso under section 112(1) is exercised (Without Indexation)-<br>Code in SI Schedule is 22, Tax Rate is 10% ;<br>Enter only positive value from Item B3e of Schedule CG AFTER loss adjustment under this category in Schedule CYLA and BFLA, if any.      |                  |                       |                        |              |
| 2  | Long- term where proviso under section 112(1) is NOT exercised (With Indexation)-<br>Code in SI Schedule is 21, Tax Rate is 20%;<br>Enter only positive value from Item (B5-B3e) of Schedule CG AFTER loss adjustment under this category in Schedule CYLA and BFLA, if any. |                  |                       |                        |              |
| 3  | Short-term under 111A-<br>Code in SI Schedule is 1A, Tax Rate is 15% ;<br>Enter only positive value from Item A7 of Schedule CG AFTER loss adjustment under this category in Schedule CYLA and BFLA, if any.   |                  |                       |                        |              |
| 4  | Short-term OTHERS-<br>Taxed at normal rates;<br>Enter only positive value from Item A8 of Schedule CG AFTER loss adjustment under this category in Schedule CYLA and BFLA, if any.   |                  |                       |                        |              |

**NOTE** Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head

|                         |  |                                  |  |  |  |
|-------------------------|--|----------------------------------|--|--|--|
| <b>Schedule OS</b>      |  | <b>Income from other sources</b> |  |  |  |
| <b>OTHER SOURCES</b>    | 1 Income   |                                  |  |  |  |
|                         | a Dividends, Gross   | 1a                               |  |  |  |
|                         | b Interest, Gross  | 1b                               |  |  |  |
|                         | c Rental income from machinery, plants, buildings,         | 1c                               |  |  |  |
|                         | d Others, Gross (excluding income from owning race horses) | 1d                               |  |  |  |
|                         | e Total (1a + 1b + 1c + 1d)                                | 1e                               |  |  |  |
|                         | f Deductions under section 57:-                            |                                  |  |  |  |
| i Expenses / Deductions | fi   |                                  |  |  |  |

|  |   |  |      |  |   |
|--|---|--|------|--|---|
|  | ii  | Depreciation                                   | fii  |  |   |
|  | iii   | Total  | fiii |  |   |
|  | g   | Balance (1e – fiii)                            | 1g   |  |   |
| 2  | Winnings from lotteries, crossword puzzles, races, etc.   |  |      |  | 2 |
| 3  | Income from other sources (other than from owning race horses) (1g + 2) (enter 1g as nil, if loss)                                      |  |      |  | 3 |
| 4  | Income from owning and maintaining race horses  |  |      |  |   |
|  | a   | Receipts                                       | 4a   |  |   |
|  | b   | Deductions under section 57 in relation to (4) | 4b   |  |   |
|  | c   | Balance (4a – 4b)                              | 4c   |  |   |
| 5  | Income chargeable under the head “Income from other sources” (3 + 4c) (enter 4c as nil if loss and take 4c loss figure to Schedule CFL) |  |      |  | 5 |
| <b>NOTE</b> Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head. |   |  |      |  |   |

**Schedule CYLA** Details of Income after Set off of current year losses

| CURRENT YEAR LOSS ADJUSTMENT | Sl.No | Head/ Source of Income   | Income of current year (Fill this column only if income is zero or positive) | House property loss of the current year set off | Other sources loss (other than loss from race horses) of the current year set off | Current year's Income remaining after set off |
|------------------------------|-------|--|--|---|---|---|
|                              |       |  |  | Total loss (3c of Schedule –HP)                 | Total loss (3 of Schedule-OS)   |   |
|                              |       |  |  | 1   | 2   |   |
|                              |       | Loss to be adjusted  |  |   |   |   |
| i                            |       | Salaries   |  |   |   |   |
| ii                           |       | House property   |  |   |   |   |
| iii                          |       | Short-term capital gain  |  |   |   |   |
| iv                           |       | Long term capital gain   |  |   |   |   |
| v                            |       | Other sources (excluding profit from owning race horses and winnings from lottery) |  |   |   |   |
| vi                           |       | Profit from owning and maintaining race horses                                     |  |   |   |   |
| vii                          |       | Total loss set off   |  |   |   |   |
| viii                         |       | Loss remaining after set-off out of 2 & 3  |  |   |   |   |

**Schedule BFLA** Details of Income after Set off of Brought Forward Losses of earlier years

| BROUGHT FORWARD LOSS ADJUSTMENT | Sl. No. | Head/ Source of Income   | Income after set off, if any, of current year's losses as per 4 of Schedule CYLA | Brought forward loss set off | Current year's income remaining after set off |
|---------------------------------|---------|--|--|------------------------------|---|
|                                 |         |  | 1  | 2                            | 3   |
|                                 |         |  | i  |                              | Salaries                                      |
| ii                              |         | House property   |  |                              |   |
| iii                             |         | Short-term capital gain  |  |                              |   |
| iv                              |         | Long-term capital gain   |  |                              |   |
| v                               |         | Other sources (excluding profit from owning race horses and winnings from lottery)   |  |                              |   |
| vi                              |         | Profit from owning and maintaining race horses                                       |  |                              |   |
| vii                             |         | Total of brought forward loss set off  |  |                              |   |
| viii                            |         | Current year's income remaining after set off Total (i3 + ii3 + iii3 + iv3 + v3+vi3) |  |                              |   |

**Schedule CFL** Details of Losses to be carried forward to future years

| FOR WAR | Assessment Year | Date of Filing (DD/MM/YYYY) | House property loss | Short-term capital loss | Long-term Capital loss | Other sources loss (from owning race horses) |
|---------|-----------------|-----------------------------|---------------------|-------------------------|------------------------|--|
| i       | 2004-05         |                             |                     |                         |                        |  |

|      |   |  |  |  |  |  |
|------|---|--|--|--|--|--|
| ii   | 2005-06                                     |  |  |  |  |  |
| iii  | 2006-07                                     |  |  |  |  |  |
| iv   | 2007-08                                     |  |  |  |  |  |
| v    | 2008-09                                     |  |  |  |  |  |
| vi   | 2009-10                                     |  |  |  |  |  |
| vii  | 2010-11                                     |  |  |  |  |  |
| viii | 2011-12                                     |  |  |  |  |  |
| ix   | Total of earlier year losses                |  |  |  |  |  |
| x    | Adjustment of above losses in Schedule BFLA |  |  |  |  |  |
| xi   | 2012-13 (Current year losses)               |  |  |  |  |  |
| xii  | Total loss Carried Forward to future years  |  |  |  |  |  |

| Schedule VIA     |   | Deductions under Chapter VI-A (Section) |  |   |       |  |
|------------------|---|---|--|---|-------|--|
| TOTAL DEDUCTIONS | a | 80C                                     |  | h | 80E   |  |
|                  | b | 80CCC                                   |  | i | 80G   |  |
|                  | c | 80CCD                                   |  | j | 80GG  |  |
|                  | d | 80CCF                                   |  | k | 80GGA |  |
|                  | e | 80D                                     |  | l | 80GGC |  |
|                  | f | 80DD                                    |  | m | 80RRB |  |
|                  | g | 80DDB                                   |  | n | 80U   |  |
|                  | o | Total deductions (total of a to n)      |  |   |       |  |

| Schedule 80G         |          | Details of donations entitled for deduction under section 80G         |  |                     |                           |                                    |                                    |
|----------------------|----------|---|--|---------------------|---------------------------|------------------------------------|------------------------------------|
| DETAILS OF DONATIONS | <b>A</b> | <b>Donations entitled for 100% deduction without qualifying limit</b> |  |                     |                           |                                    |                                    |
|                      |          | <b>Name and address of donee</b>                                      |  | <b>PAN of Donee</b> | <b>Amount of donation</b> | <b>Eligible Amount of donation</b> |                                    |
|                      |          | i   |  |                     |                           |                                    |                                    |
|                      |          | ii  |  |                     |                           |                                    |                                    |
|                      |          | iii   |  |                     |                           |                                    |                                    |
|                      |          | iv  |  |                     |                           |                                    |                                    |
|                      |          | v   |  |                     |                           |                                    |                                    |
|                      |          | vi  | <b>Total</b>   |                     |                           |                                    |                                    |
|                      |          | <b>B</b>  | <b>Donations entitled for 50% deduction without qualifying limit</b>     |                     |                           |                                    |                                    |
|                      |          |   | <b>Name and address of donee</b>   |                     | <b>PAN of Donee</b>       | <b>Amount of donation</b>          | <b>Eligible Amount of donation</b> |
|                      |          |   | i  |                     |                           |                                    |                                    |
|                      |          |   | ii   |                     |                           |                                    |                                    |
|                      |          |   | iii  |                     |                           |                                    |                                    |
|                      |          |   | iv   |                     |                           |                                    |                                    |
|                      |          |   | v  |                     |                           |                                    |                                    |
|                      |          |   | vi   | <b>Total</b>        |                           |                                    |                                    |
|                      |          | <b>C</b>  | <b>Donations entitled for 100% deduction subject to qualifying limit</b> |                     |                           |                                    |                                    |
|                      |          |   | <b>Name and address of donee</b>   |                     | <b>PAN of Donee</b>       | <b>Amount of donation</b>          | <b>Eligible Amount of donation</b> |
|                      |          | i   |  |                     |                           |                                    |                                    |
|                      |          | ii  |  |                     |                           |                                    |                                    |

|          |   |              |                     |                           |                                    |
|----------|---|--------------|---------------------|---------------------------|------------------------------------|
|          | iii   |              |                     |                           |                                    |
|          | iv  |              |                     |                           |                                    |
|          | v   |              |                     |                           |                                    |
|          | vi  | <b>Total</b> |                     |                           |                                    |
| <b>D</b> | <b>Donations entitled for 50% deduction subject to qualifying limit</b> |              |                     |                           |                                    |
|          | <b>Name and address of donee</b>  |              | <b>PAN of Donee</b> | <b>Amount of donation</b> | <b>Eligible Amount of donation</b> |
|          | i   |              |                     |                           |                                    |
|          | ii  |              |                     |                           |                                    |
|          | iii   |              |                     |                           |                                    |
|          | iv  |              |                     |                           |                                    |
|          | v   |              |                     |                           |                                    |
|          | vi  | <b>Total</b> |                     |                           |                                    |
| <b>E</b> | <b>Total donations (Avi + Bvi + Cvi + Dvi)</b>                          |              |                     |                           |                                    |

**Schedule SPI** Income of specified persons (spouse, minor child etc) includable in income of the assessee (income of the minor child to be included after Rs. 1,500 per child)

| Sl No | Name of person | PAN of person (optional) | Relationship | Nature of Income | Amount (Rs) |
|-------|----------------|--------------------------|--------------|------------------|-------------|
| 1     |                |                          |              |                  |             |
| 2     |                |                          |              |                  |             |
| 3     |                |                          |              |                  |             |

**Schedule SI** Income chargeable to Income tax at special rates [Please see instruction No.9(iii) for section code and rate of tax]

| SPECIAL RATE | Sl No | Section code             | <input type="checkbox"/> | Special rate (%) | Income i | Tax thereon ii | Sl No | Section code             | <input type="checkbox"/> | Special rate (%) | Income i             | Tax thereon ii |
|--------------|-------|--------------------------|--------------------------|------------------|----------|----------------|-------|--------------------------|--------------------------|------------------|----------------------|----------------|
|              | 1     | 1A                       | <input type="checkbox"/> | 15               |          |                | 6     |                          | <input type="checkbox"/> |                  |                      |                |
| 2            | 22    | <input type="checkbox"/> | 10                       |                  |          | 7              |       | <input type="checkbox"/> |                          |                  |                      |                |
| 3            | 21    | <input type="checkbox"/> | 20                       |                  |          | 8              |       | <input type="checkbox"/> |                          |                  |                      |                |
| 4            | 5BB   | <input type="checkbox"/> | 30                       |                  |          | 9              |       | <input type="checkbox"/> |                          |                  |                      |                |
| 5            |       | <input type="checkbox"/> |                          |                  |          | 10             |       | <input type="checkbox"/> |                          |                  |                      |                |
| 11           |       |                          |                          |                  |          |                |       |                          |                          |                  | <b>Total (1ii to</b> |                |
| 10 ii)       |       |                          |                          |                  |          |                |       |                          |                          |                  |                      |                |

**Schedule EI** Details of Exempt Income (Income not to be included in Total Income)

| EXEMPT INCOME | Sl No   | Description     | Sl No |
|---------------|---|-----------------|-------|
|               | 1   | Interest income | 1     |
| 2             | Dividend income   | 2               |       |
| 3             | Long-term capital gains from transactions on which Securities Transaction Tax is paid | 3               |       |
| 4             | Net Agriculture income /any other income for rate purpose                             | 4               |       |
| 5             | Others, including exempt income of minor children                                     | 5               |       |
| 6             | <b>Total (1+2+3+4+5)</b>  | <b>6</b>        |       |

**Schedule IT** Details of Advance Tax and Self Assessment Tax Payments of Income-tax

| Sl No | BSR Code | Date of Deposit (DD/MM/YYYY) | Serial Number of Challan | Amount (Rs) |
|-------|----------|------------------------------|--------------------------|-------------|
| (1)   | (2)      | (3)                          | (4)                      | (5)         |
| i     |          |                              |                          |             |
| ii    |          |                              |                          |             |
| iii   |          |                              |                          |             |
| iv    |          |                              |                          |             |
| v     |          |                              |                          |             |



**NOTE** Enter the totals of Advance tax and Self Assessment tax in Sl No. 8a & 8c of Part B-TTI

**Schedule TDS1** Details of Tax Deducted at Source from Salary [As per Form 16 issued by Employer(s)]

| TDS ON SALARY | Sl No | Tax Deduction Account Number (TAN) of the Employer | Name of the Employer | Income chargeable under Salaries | Total tax deducted |
|---------------|-------|--|----------------------|----------------------------------|--------------------|
|               | (1)   | (2)  | (3)                  | (4)                              | (5)                |
|               | i     |  |                      |                                  |                    |
| ii            |       |  |                      |                                  |                    |

**NOTE** Please enter total of column 5 of Schedule-TDS1 and column 7 of Schedule-TDS2 in 8(b) of Part B-TTI

**Schedule TDS2** Details of Tax Deducted at Source on Income [As per Form 16 A issued by Deductor(s)]

| TDS ON OTHER INCOME | Sl No | Tax Deduction Account Number (TAN) of the Deductor | Name of the Deductor | Unique TDS Certificate Number | Financial Year in which TDS is Deducted | Total Tax Deducted | Amount out of (6) claimed this Year |
|---------------------|-------|--|----------------------|-------------------------------|---|--------------------|-------------------------------------|
|                     | (1)   | (2)  | (3)                  | (4)                           | (5)                                     | (6)                | (7)                                 |
|                     | i     |  |                      |                               |   |                    |                                     |
| ii                  |       |  |                      |                               |   |                    |                                     |

**NOTE** Please enter total of column 5 of Schedule-TDS1 and column 7 of Schedule-TDS2 in 8(b) of Part B-TTI

**Schedule TR** Details of Tax Relief claimed under section 90 or section 90A or section 91

| DETAILS OF TAX RELIEF | Sl No | Country Name | Country Code | Tax Identification number of the tax payer in respective country | Income (in rupees) | Tax Paid (in rupees) | Total Tax Relief Claimed (in rupees) |
|-----------------------|-------|--------------|--------------|--|--------------------|----------------------|--------------------------------------|
|                       | (1)   | (2)          | (3)          | (4)  | (5)                | (6)                  | (7)                                  |
|                       | i     |              |              |  |                    |                      |                                      |
| ii                    |       |              |              |  |                    |                      |                                      |

**NOTE** Please enter the details of column (7) of Schedule TR in 4b or 4c of Part B – TTI

**Schedule FA** Details of Foreign Assets

| A Details of Foreign Bank Accounts            |       |              |              |                              |                               |  |
|---|-------|--------------|--------------|------------------------------|-------------------------------|--|
| DETAILS OF FOREIGN ASSETS                     | Sl No | Country Name | Country Code | Name and Address of the Bank | Name mentioned in the account | Peak Balance During the Year (in rupees) |
|   | (1)   | (2)          | (3)          | (4)                          | (5)                           | (6)                                      |
|   | i     |              |              |                              |                               |  |
| ii  |       |              |              |                              |                               |  |
| B Details of Financial Interest in any Entity |       |              |              |                              |                               |  |

| SI No   | Country Name<br>(1)  | Country Code<br>(2)               | Nature of entity<br>(3)                 | Name and Address<br>of the Entity<br>(4)                      | Total Investment (at cost) (in<br>rupees)<br>(5) |
|---|--|-----------------------------------|---|---|--|
| (i)   |  |                                   |   |   |  |
| (ii)  |  |                                   |   |   |  |
| <b>C Details of Immovable Property</b>  |  |                                   |   |   |  |
| SI No<br>(1)  | Country Name<br>(2)  | Country Code<br>(3)               | Address of the Property<br>(4)          | Total Investment (at cost) (in rupees)<br>(5)                 |  |
| (i)   |  |                                   |   |   |  |
| (ii)  |  |                                   |   |   |  |
| <b>D Details of any other Asset</b>   |  |                                   |   |   |  |
| SI No<br>(1)  | Country Name<br>(2)  | Country Code<br>(3)               | Nature of Asset<br>(4)                  | Total Investment (at cost) (in rupees)<br>(5)                 |  |
| (i)   |  |                                   |   |   |  |
| (ii)  |  |                                   |   |   |  |
| <b>E Details of account(s) in which you have signing authority and which has not been included in A to D above.</b> |  |                                   |   |   |  |
| SI No<br>(1)  | Name of the Institution in which the<br>account is held<br>(2) | Address of the Institution<br>(3) | Name mentioned in the<br>account<br>(4) | Peak Balance/Investment during the<br>year (in rupees)<br>(5) |  |
| (i)   |  |                                   |   |   |  |
| (ii)  |  |                                   |   |   |  |